

[*Translation*]

Railway contract System

6453. DR. JAYANTA RONGAI: Will the Minister of RAILWAYS be pleased to refer to the reply given on March 20, 1990 to Unstarred Question No. 1301 regarding terms of railway contract and state:

(a) the action taken on the recommendations made by the Committee comprising three senior administrative Grade Officers constituted in Jan. 1990 to look into the general conditions of railway contract system; and

(b) the outcome achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) and (b) The recommendations of the Committee have not yet been received.

[*English*]

Coal Supply to Farmers

6454. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COAL be pleased to state:

(a) whether tobacco growers require coal for curing of vargenia tobacco;

(b) whether there are complaints of coal that is being supplied to farmers is having huge quantities of boulders, shawls, stones etc. causing loss to the growers in Andhra Pradesh; and

(c) if so, the steps taken by the Government to supply good quality of coal to tobacco growers in Andhra Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B.NYAMAGOUDA): (a) Yes, Sir.

(b) and (c). Singareni Collieries Company Ltd. (SCCL) is supplying coal to the Tobacco Board and Andhra Pradesh State Trading Corporation for further distribution among tobacco growers. SCCL have reported that they have not received any specific complaint about the quality of coal being supplied to tobacco growers. The coal company has however, issued instruction to the concerned areas to maintain quality of coal.

SC/ST Employees in DESU

6455. SHRI DHARAM PAL SINGH MALIK :
SHRI ANADI CHARAN DAS:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the total number of employes in the categories of Junior Engineer, Assistant Engineer, Executive Engineer and Assistant Legal officer in the Delhi Electric Supply Undertaking as on April 1, 1989 and July 31, 1991 and the number of Scheduled Castes and Scheduled Tribes out of them;

(b) the total backing of reserved posts as on April 1, 1989 and July 31, 1991;

(c) the details of efforts made to clear the backlog;

(d) whether officials are working on ad-hoc basis in the legal department of DESU; and

(e) if so, the reasons therefor and the efforts proposed to be made to regularise them?

**THE MINISTER OF STATE OF THE
MINISTRY OF POWER AND NON-CON-
VENTIONAL ENERGY SOURCES (SHRI
KALP NATH RAI) (a)and (b). The category
of Junior Engineer does not exist in DESU.**

**The requisite information in respect of the
categories of Assistant Engineer, Executive
Engineer and Assistant Legal Officer is as
follows:-**

STATEMENT

Position	Total No. of employees	No. of SC/ST amongst them (including adhoc appointments)		Backlog of reserved vacancies (including ad-hoc appointments)			
		SC	ST	SC	ST	SC	ST
1	2	3	4	5	6		
1.4.89	662	79	3	55	59		
31.7.91	683	90	8	45	52		

(c) The process of filling up the various posts including the reserved vacancies is a continuous process and action in this regard is taken from time to time in accordance with the relevant Recruitment & Promotion Regulations and in consultation with the UPSC wherever necessary.

(d) and (e). Some of the posts in the Legal Department of DESU are filled on an ad-hoc basis due to the proposed amendment in the relevant Recruitment & Promotion Regulations. The matter regarding finalisation of the R & P Regulations has already been taken up with the Union Public Service Commission.

[*Translation*]

Allocation of Coal in Bihar

6456. SHRI LALIT ORAON : Will the Minister of COAL be pleased to state :

(a) the quantity of coal allocated from coal mines in Bihar on the recommendations of Members of Parliament since January, 1988 to Jun, 1991;

(b) the quantity of coal lifted out of the allotted quantity; and

(c) the places and the quantity of coal despatched ?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA) : (a) to (c) : Coal India Ltd. and its subsidiary companies receive very large number of request and recommendations for allocation of coal including those from the Hon'ble Members of Parliament. Such requests are dealt with and disposed of according to the distribution policy of the company. The present information system of the

company does not provide for compiling of separate information about coal released on the recommendations of Hon'ble Members of Parliament. Collection and compilation of this information will be a very cumbersome and time consuming task and the time and effort required for the task may not be commensurate with the purpose sought to be achieved.

[*English*]

ITDC Restaurants Run by Private Agencies

6457. SHRI LOKANATH CH-
OUDHURY :
SHRI RAM SARAN YADAV :
SHRI RAM TAHAL CH-
OUDHARY :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) Whether the India Tourism Development Corporation signed a number of contracts with private agencies for running its restaurants and other services in different premises of ITDC and its hotels; and

(b) if so, the details of ITDC properties/restaurants given on lease/contract to various private agencies from time to time and are being run/carried out by them as on June 30, 1991?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) : (a) ITDC has entered into agreements, on sharing basis with four private parties for serving speciality food.

(b) The details are given in the attached Statement.